

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the **09th** day of **APRIL 2010**.

HON'BLE MRS. MANJULIKA GAUTAM, MEMBER- A

ORIGINAL APPLICATION NO. 748 OF 2005

Mahendra Kumar Agrawal, aged about 35 years, son of Shri Atma Ram Agrawal, Resident of 9 Gandigar Tapra, Jhansi.

.....Applicant.

VE R S U S

1. Union of India through Secretary, Railway Board, Rail Bhawan, New Delhi.
2. General Manager, Central Railway, Mumbai CST.
3. General Manager, North Central Railway, Allahabad.
4. Divisional Railway Manager, North Central Railway, Jhansi.

Advocate for the applicant: Sri R.K. Nigam

Advocate for the Respondents : Sri G. Chaudhary

OR D E R

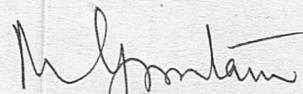
Heard Sri R.K. Nigam, learned counsel for the applicant and Shri G. Chaudhary, learned counsel for the respondents.

2. Perusal of record shows that Annexure 1 and 2 filed alongwith counter affidavit rejecting the claim of the applicant for the compassionate appointment of his son, is totally non-speaking and cryptic order, wherein no reason is given for rejecting the claim of the applicant.



3. In view of the same, the impugned orders dated 24.5.2005 (Annexure A-1), 19.2.2004 (Annexure A-II), 6.8.2004 (Annexure A-III) and 20.1.2005 cannot be sustained and ^{are} hereby quashed and set aside with a direction to the Competent Authority to pass a reasoned and speaking order in accordance with law and Rules within a period of 2 months from the date of receipt of a certified copy of this order.

4. With the above directions, the O.A. is disposed of. No order as to costs.



Member (A)

Manish/-